

12.34 hrs.

CORRECTION OF ANSWER TO
STARRED QUESTION NO. 1036 RE:
PRICES OF MAIDA AND RAWA.

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): Sir, in reply to a supplementary question asked by Shri S. M. Banerjee in connection with Starred Question No. 1036 regarding prices of maida and rawa answered in the Lok Sabha on the 14th April, 1964, I stated that the price of flour mill atta comes to Rs. 16.50 a maund. The ex-mill price of wholemeal atta produced by roller flour mills has been statutorily fixed at Rs. 42.01 per quintal, which is equal to Rs. 15.68 per maund. The ex-mill price of resultant atta produced by roller flour mills is Rs. 39.97 per quintal or Rs. 14.92 per maund in the States of Assam, Orissa and West Bengal and in Greater Bombay and Rs. 39.30 per quintal or Rs. 14.67 per maund elsewhere.

12.35 hrs.

CONSTITUTION (SEVENTEENTH
AMENDMENT) BILL—contd.

Mr. Speaker: The House will take up further consideration of the following motion moved by Shri Bibudhendra Misra on the 25th April, 1964, namely :—

“That the Bill further to amend the Constitution of India, as reported by the Joint Committee, be taken into consideration.”.

The hon. Law Minister may continue his speech now.

श्री जगदेव सिंह सिद्धान्ती : मेरी एक अर्ज सुन लीजिये।

अध्यक्ष महोदय : सिद्धान्ती साहब, मैंने अर्ज किया कि व्यवस्था का प्रश्न किसी खास मामले के सम्बन्ध में उठ सकता है। ऐसे नहीं उठ सकता कि एक बात अभी खत्म हुई और दूसरी शुरू होनी है। दरम्यान में

कोई व्यवस्था का प्रश्न नहीं उठ सकता। अगर कोई बात हाउस के सामने हो और उन पर डिस्कशन हो रहा हो, तो उसके सम्बन्ध में व्यवस्था का प्रश्न हो सकता है। अभी हाउस में पहली बात खत्म हुई है और दूसरी शुरू नहीं हुई। इस वक्त में व्यवस्था का प्रश्न नहीं सुन सकता।

Shri Hari Vishnu Kamath (Hosangabad): How much time remains for this Bill?

Mr. Speaker: How much time is the hon. Minister likely to take?

The Minister of Law (Shri A. K. Sen): At the consideration stage, I would not take more than 20 minutes for the reply.

Mr. Speaker: That means that we shall have the voting at about 1 p.m.

Shri Hari Vishnu Kamath: May I request that since the Constitution (Eighteenth Amendment) Bill has been decided to be dropped or withdrawn, we could have some more time for this Bill?

Shri Ranga (Chittoor): Since we shall be saving time on that Bill, we could have some more time for this Bill.

Mr. Speaker: Let us see when we come to that. Now, let the hon. Minister continue his speech.

Shri Hari Vishnu Kamath: Let him continue. I have nothing to say against that. But I was suggesting that we could have some more time for the second reading of this Bill.

Shri S. M. Banerjee (Kanpur): I am not asking for extension of time. But I would submit that the Constitution (Eighteenth Amendment) Bill....

Mr. Speaker: We are now concerned with the Constitution (Seventeenth Amendment) Bill.